

## CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 32/TT/2013

Date: 22.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for ;Asset 1: 125 MVAR Bus reactor at Jaipur South, Asset 2: 400kV BhiwaniJind TL along with associated bays plus 01 nos. 500 MVA, 400/220 kV ICT-I and associated bays at Jind S/S , Asset 3: LILO of both Ckts of 400 kV D/C Lucknow- Bareilly TL at Shahjahanpur, Asset 4: ICT- I at Shahjahanpur along with associated bays, Asset 5: ICT-II at Shahjahanpur along with associated bays for Northern Region Transmission Strengthening Scheme in NR.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.2.2016:-

- a. Reasons and justifications along with supporting documents for time-overrun in all the assets.
- b. CEA inspection certificate, and trial run certificate from RLDC, for all the assets.
- c. Revised Auditor`s certificate and revised tariff forms for all the Assets.
- d. An undertaking depicting IDC, IEDC and initial spares discharged on cash basis upto SCOD and from SCOD to COD and then during the tariff period and whether any undischarged liabilities are there.
- e. Submit whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 tariff period.

- f. An undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

Yours faithfully,

Sd/-  
(V.Sreenivas)  
Deputy Chief (Legal)